

Central Administrative Tribunal
Principal Bench

M.A.No.226/2003 in O.A.No.3374/2002

Hon'ble Shri Govindan S. Tampi, M(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 28th day of January, 2003

B.D.Baweja
s/o Late Sh. D.C.Baweja
r/o B-3/399, Paschim Vihar
New Delhi - 110 063
working as Asstt. Director General
(Investigation II)
Department of Posts, Ministry of
Communication &, ITT R. No.108, MC,
D&K Bhawan, Sansad Marg, New Delhi.
(By Advocate: Sh. Arun Bhardwaj)

... Applicant


Vs.

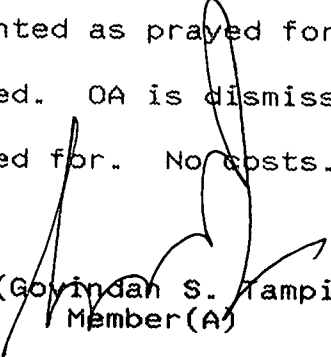
1. Union of India through
Secretary
Ministry of Communication &
Information Technology
Department of Posts, through
its Secretary, Dak Bhawan, Sansad Marg
New Delhi - 110 001.
 2. Secretary
Department of Personnel & Training
Ministry of Public Grievances,
Personnel and Pension
Deptt of Personnel and Training
North Block, New Delhi.
 3. Director (CS)
Department of Personnel & Training
3rd Floor, Loknayak Bhawan, Khan Market
New Delhi - 3.
 4. Union Public Service Commission
through Secretary
Dholpur House, Shahjahan Road
New Delhi.
- .. Respondents

O R D E R(Oral)

By Shri Govindan S. Tampi, M(J):

Learned counsel for applicant seeks to withdraw the OA, for which an MA 226/2003 has been filed, with liberty to file a fresh OA in accordance with law. Permission is granted as prayed for. MA 226/2003 is accordingly allowed. OA is dismissed as withdrawn with liberty as prayed for. No costs.


(Shanker Raju)
Member(J)


(Govindan S. Tampi)
Member(A)